

Central Information Commission

**Decision No. 282 /IC(A)/2006
F.Nos.CIC/MA/A/2006/00656**

Dated, the 18th Sep., 2006

Name of the Appellant : Shri M. Suresh, No. 74, Central Excise Staff Quarters, Jayamahal Extension, Bangalore-560 046.

Name of the Public Authority : Commissionerate of Central Excise, Bangalore-I, C.R. Building, P.B. No. 5400, Queen's Road, Bangalore-560001.

DECISION

1. The appellant had sought certain information, which he was duly furnished by the CPIO. The appellant was however not provided access to 'file notings' of a particular file and the case, on the ground that 'file notings' do not constitute a part of information as per the advise given by the Govt. The appellant has therefore filed an appeal against the decision of the CPIO and appellate authority and has appealed that the CPIO should be directed to disclose the relevant 'file notings'.

2. The Commission has already given its rulings, in a number of cases of similar nature, that 'file notings' per se are not exempt from disclosure as they constitute an integral part of definition of information.

3. In view of this, the CPIO is directed to disclose the information i.e, 'file notings' after due application of section 8(1) and 10 (1) of the Act.

4. The appeal is accordingly disposed of.

Sd/-

(Prof. M.M. Ansari)
Information Commissioner

Authenticated true copy :

(L.C. Singhi)
Joint Secretary & Addl. Registrar

Cc:

1. Shri M. Suresh, No. 74, Central Excise Staff Quarters, Jayamahal Extension, Bangalore-560 046.
2. Shri V.S. Krishnan, Commissioner of Central Excise (Bangalore-I) & CPIO, C.R. Building, P.B. No. 5400, Queen's Road, Bangalore-560001.
3. Shri K.S. Nair, Chief Commissioner of Central Excise & Appellate Authority , C.R. Building, P.B. No. 5400, Queen's Road, Bangalore-560001.